

IN THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH (COURT – II)
(Through Hybrid Mode)

Item No. 117

IA(I.B.C)/277(CH)2022

In

CP(IB) No. 275/Chd/J&K/2018

(Admitted)

IN THE MATTER OF:

Jammu & Kashmir Bank Ltd.

...Petitioner-Financial Creditor

Versus

S A Gold Ispat Pvt. Ltd.

...Respondent Corporate Debtor

Under Section: 7, 33 (1) & (2) IBC 2016

Order delivered on 14.05.2024

Due to paucity of time, the matter could not be taken up today, hence adjourned to 02.07.2024.

Sd/-

Court Officer